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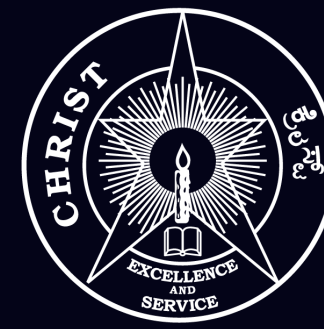
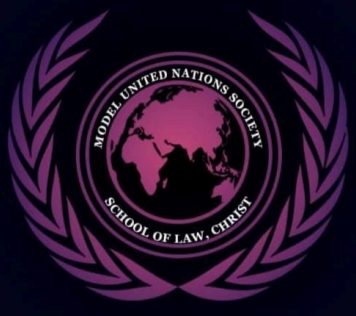
CHRIST
(DEEMED TO BE UNIVERSITY)
BANGALORE · INDIA

School of Law
CHRIST (Deemed to be University)
Model United Nations Society



SCHOOL *Of* LAW, CHRIST
(DEEMED TO BE UNIVERSITY)
MODEL UNITED NATIONS 2025
10th February - 12th February 2025

INVITATION

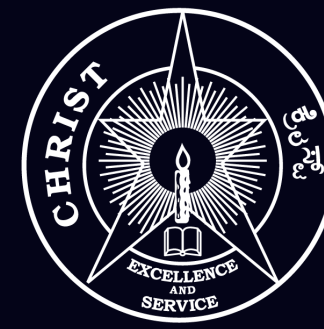
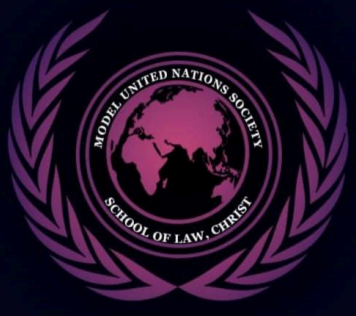


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About School of Law, CHRIST (Deemed to be University), Bangalore

School of Law, CHRIST (Deemed to be University) (SLCU), Bangalore, is a part of CHRIST (Deemed to be University), Bangalore, which was founded and is administered by Carmelites of Mary Immaculate (CMI). CMI, the first indigenous Catholic religious congregation of India with a membership of 2000, renders its service to humanity in educational, social, healthcare and other activities. The parent university, a premier educational institution, is an academic fraternity of individuals dedicated to the motto of excellence and service and already has a proven history of success in the field of education.

School of Law, CHRIST (Deemed to be University), through its five-year law Program, has carved a space for itself in the top league of premier law schools in India. The school moulds its students through a combination of exposure to the advanced syllabus, clinical legal education programs, and faculty-monitored participation in curricular and extra-curricular activities. The syllabus for the five-year program goes far beyond the basic requirements of the Bar Council of India reflecting the current trends and demands of academia and the industry. Besides having a league of highly qualified faculty, the educational process is supported by a library equipped with a rich depository of online and offline resources. The commitment to excel is evident in the challenging yet smooth transition to the online mode of education in the wake of the adversities thrown up by the pandemic. The School of Law will strive to work with an untiring commitment to the cause of rule of law and promotion of excellence in the realm of legal education in India.

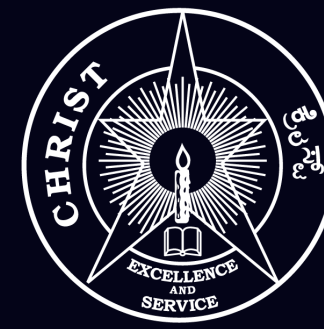
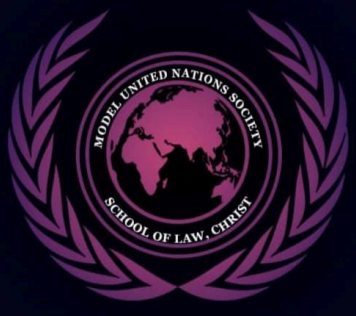


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About Model United Nations Society – SLCU

The Model United Nations Society has been a fostering ground for students to actively participate and engage in simulations to enrich their understanding of international issues, and diplomacy. The Committee is in charge of managing all the affairs and events related to MUNs, and its members are therefore duly entrusted with the task of inculcating and promoting such interest amongst the student body at the School of Law at CHRIST (Deemed to be University).

Over the years, the committee has hosted 12 editions of its flagship event, the School of Law, Model United Nations Conference, which has been the pinnacle of debate surrounding global issues. The conference and the committee has witnessed participation from across the country and had collaborated with the United Nations Information Centre for India and Bhutan and has been graced by the presence of various seasoned diplomats who have been part of the Permanent Representation to various global forums of the United Nations.



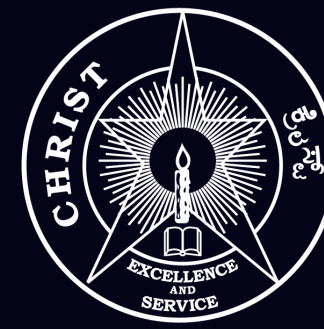
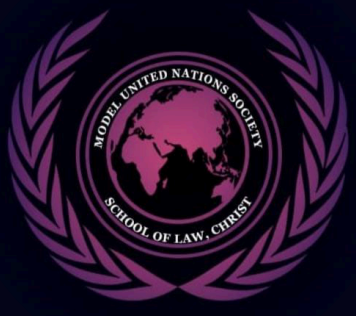
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ABOUT SLCUMUN 2025

SLCUMUN offers a platform to deliberate on ideas, debate pressing issues, delve into the United Nations and international relations, and propose solutions to global problems.

SLCUMUN's Objectives are:

- Elevate critical thinking and deepen understanding of present global concerns.
- Cultivate solutions for global issues while reinforcing diplomatic skills.
- Enhance research, public speaking, debate, teamwork, leadership, writing, and rhetorical skills.
- Comprehend power dynamics and the significance of diplomatic discussions.
- Appreciate the United Nations' pivotal role in International Law and Relations.



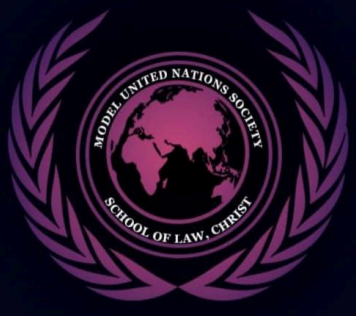
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SECRETARY GENERAL'S ADDRESS



It is my utmost privilege and profound honor to preside over this conference as the Secretary General of the 13th Edition School of Law, CHRIST (Deemed to be University) Model United Nations 2025. Our conference has distinguished itself as a beacon of intellectual discourse, critical thinking, and diplomatic engagement, nurturing the potential of the world's emerging global leaders. I extend a heartfelt welcome to each participant joining us for this momentous edition of our prestigious conference.

At SLCUMUN, our philosophy transcends mere participation – we are committed to delivering an unparalleled experience that prioritizes depth and quality over superficial quantity. Each of our committees is meticulously designed and thoughtfully curated to challenge, inspire, and transform delegates. When you step into this environment, you will not simply be attending a simulation; you will be immersed in a dynamic, real-world diplomatic landscape. Here, you will don the mantle of international diplomats, confronting complex global challenges and seeking nuanced solutions through dialogue, negotiation, and collaborative compromise.



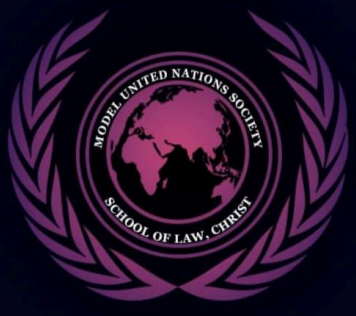
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My personal journey with SLCUMUN remains etched in my memory – a transformative experience that fundamentally reshaped my understanding of global dynamics and international relations. The connections forged, the knowledge acquired, and the extraordinary memories created during those conferences were far more than mere academic exercises. They were pivotal moments of personal growth that continue to influence my worldview and professional trajectory. It is my sincerest hope that each of you will embark on a similarly profound journey of self-discovery and global understanding.

SLCUMUN represents more than a conference; it is a crucible of intellectual exploration where curiosity intersects with diplomatic sophistication. Here, young minds are empowered to challenge assumptions, bridge cultural divides, and cultivate the diplomatic skills necessary to address the complex challenges of our interconnected world. The friendships you will forge and the memories you will create are not ephemeral moments, but foundational experiences that will resonate throughout your personal and professional lives.

As we continue our legacy of excellence in diplomacy and debate, I invite you to be an active participant in this extraordinary experience. Together, we will explore, learn, and collaborate – not just as delegates, but as future architects of global understanding and positive change. I await your arrival with tremendous anticipation, knowing that each of you brings unique perspectives and boundless potential. Welcome to SLCUMUN – where intellectual curiosity, diplomatic finesse, and transformative experiences converge.

Best Regards,
Alden D'Souza
Secretary General



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COMMITTEES



UNSC
UNSC



DISEC



UNFCCC



ICJ



CCC



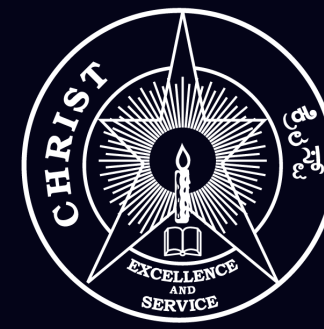
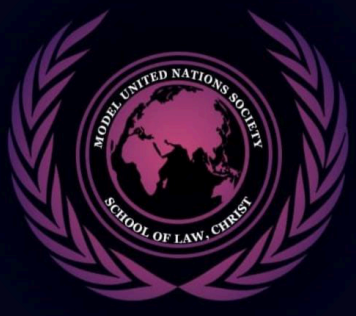
SPECPOP



LOK SABHA



INTERNATIONAL
PRESS



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I) UNITED NATIONS GENERAL ASSEMBLY (UNGA : DISEC)

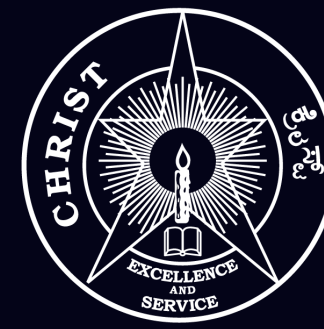
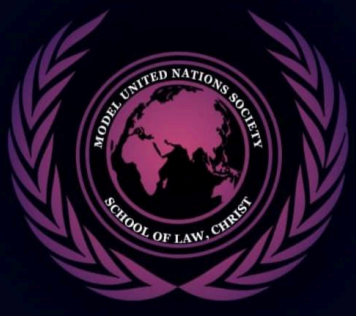


DISEC

Agenda: Regulation of Weaponization of Space with Relevance to Anti-satellite Weaponry Development and Possibility of a Space Arms Race & Additional Emphasis on Cyberwarfare.

The Disarmament and International Security Committee (DISEC) is the First Committee of the United Nations General Assembly and a popular committee choice in Model United Nations conferences. As one of the six main committees of the UN General Assembly, DISEC deals with matters related to global security, disarmament, and international threats to peace.

DISEC provides delegates with opportunities to debate pressing international security issues, ranging from nuclear nonproliferation and conventional arms control to emerging threats like cybersecurity and terrorist activities. The committee typically follows General Assembly rules of procedure, where each member state has one vote, and resolutions are passed by simple majority.



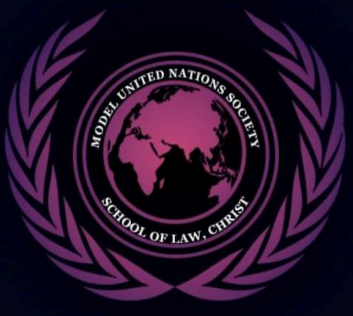
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II) UNITED NATIONS SECURITY COUNCIL (UNSC)



Agenda: Terrorism Strategies with a Special Focus on Addressing Escalating Extremist Threats in the MENA Region.

The United Nations Security Council (“UNSC”) is one of the principal organs of the United Nations and is charged with maintaining international peace and security. Its powers, outlined in the United Nations Charter, include establishing peacekeeping operations, imposition of international sanctions, and authorising military action. The Security Council takes the lead in determining the existence of a threat to the peace or an act of aggression. It calls upon the parties to a dispute to settle it peacefully and recommends methods of adjustment or terms of the settlement. In some cases, the Security Council can resort to imposing sanctions or even authorising the use of force to maintain or restore international peace and security.



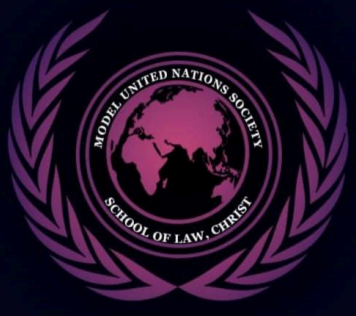
III) UNITED NATIONS FRAMEWORK CONVENTION ON CLIMATE CHANGE (UNFCCC)



UNFCCC

***Agenda: Discussing Legal Implications and Mitigation Measures for
Climate Refugees***

The UNFCCC secretariat (UN Climate Change) is the United Nations entity tasked with supporting the global response to the threat of climate change. UNFCCC stands for United Nations Framework Convention on Climate Change. The Convention has near universal membership (198 Parties) and is the parent treaty of the 2015 Paris Agreement. The main aim of the Paris Agreement is to keep the global average temperature rise this century as close as possible to 1.5 degrees Celsius above pre-industrial levels. The UNFCCC is also the parent treaty of the 1997 Kyoto Protocol. The ultimate objective of all three agreements under the UNFCCC is to stabilize greenhouse gas concentrations in the atmosphere at a level that will prevent dangerous human interference with the climate system, in a time frame which allows ecosystems to adapt naturally and enables sustainable development.



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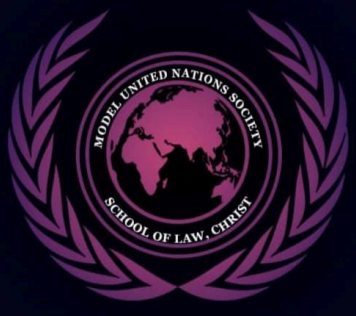
IV) CONTINUOUS CRISIS COMMITTEE (CCC)



CCC

Agenda: Freeze Date: 8th December 2024!

The Continuous Crisis Committee is a fast-paced committee that operates in Model United Nations, which imitates small organisations and boards. Instead of the conventional method of representing a particular nation, individuals participate in Continuous Crisis Committees representing various portfolios, such as foreign ambassadors, journalists or newspaper reporters. The main aim of each individual is to advocate the interests of the portfolio they represent and collect as much social, economic and political power by the end of the conference, which is indicated by how much their “out-of-room” connections and resources help them “in-room”- or “in committee”.



V) LOK SABHA

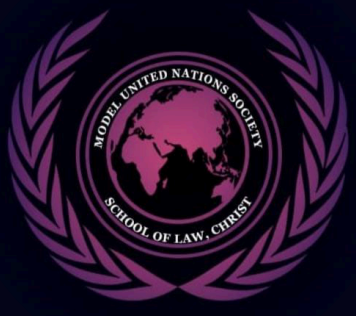


LOK SABHA

Agenda: Deliberating on Reforms in the Electoral System of India, with Special Emphasis on One Nation, One Election.

The Lok Sabha in a Model UN conference simulation provides delegates with a unique opportunity to engage with India's lower house of Parliament. As a committee, it focuses on domestic Indian issues and operates differently from traditional UN bodies.

In Model UN Lok Sabha simulations, delegates represent Members of Parliament (MPs) from various Indian political parties and constituencies. The committee typically follows Indian parliamentary procedures, including Question Hour, Zero Hour, and legislative debates. Delegates must maintain their assigned party's ideology and voting patterns while discussing pressing national issues. Key aspects of debate include maintaining party discipline, forming coalitions, and understanding complex domestic issues.



VI) INTERNATIONAL COURT OF JUSTICE (ICJ)

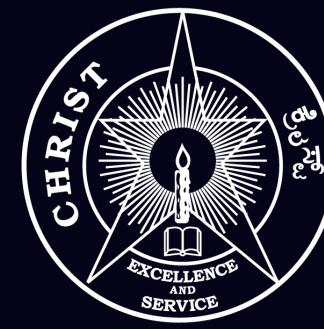
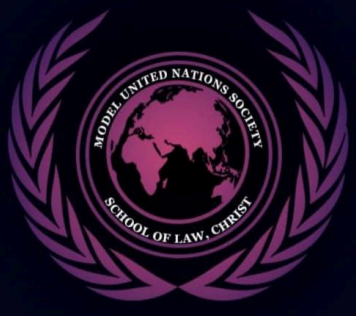


ICJ

Agenda: Application of the Convention on the Prevention and Punishment of the Crime of Genocide (Croatia v. Serbia)

The International Court of Justice (ICJ; French: Cour internationale de justice, CIJ), or colloquially the World Court, is the only international court that adjudicates general disputes between nations, and gives advisory opinions on international legal issues. It is one of the six organs of the United Nations (UN), and is located in The Hague, Netherlands.

In ICJ simulations, typically 15 student judges hear cases presented by two teams of advocates representing different member states. Cases often involve complex international disputes, ranging from territorial claims and maritime boundaries to human rights violations and treaty interpretations. Previous real ICJ cases are frequently used as reference points, though committees may also create hypothetical scenarios.



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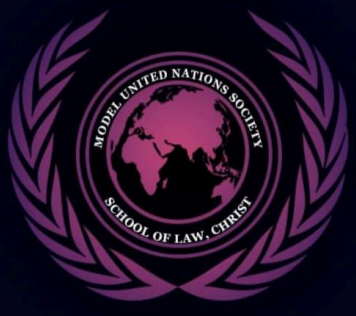
VII) SPECIAL POLITICAL AND DECOLONISATION – FOURTH COMMITTEE (SPECPOL)



SPECPOL

Agenda: Discussing the Status of Disputed Territories in South and South-East Asia and Looking at Implications of RTSD in these Regions

The Special Political and Decolonization Committee (Fourth Committee) considers a broad range of issues covering a cluster of five decolonization-related agenda items, the effects of atomic radiation, questions relating to information, a comprehensive review of the question of peacekeeping operations as well as a review of special political missions, the United Nations Relief and Works Agency for Palestinian Refugees in the Near East (UNRWA), Israeli Practices and settlement activities affecting the rights of the Palestinian people and other Arabs of the occupied territories, and International cooperation in the peaceful uses of outer space



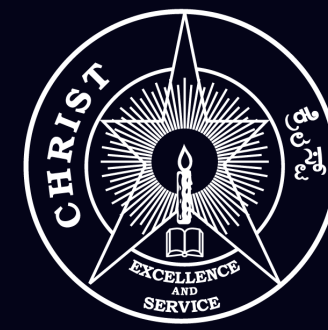
VIII) INTERNATIONAL PRESS CORPS (IP)



INTERNATIONAL PRESS

The International Press Corps (IPC) is a unique committee in Model United Nations conferences that simulates the role of international journalists covering the events and developments of other committees. Unlike traditional MUN committees, IPC delegates act as reporters rather than country representatives.

They attend different committee sessions, conduct interviews with delegates, and write articles about significant developments, resolutions, and crisis updates. The committee also simulates press conferences where delegates from other committees face questioning from IPC reporters. This adds an extra layer of realism to the conference by forcing delegates to consider public opinion and media scrutiny when making diplomatic decisions.



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Title Sponsor

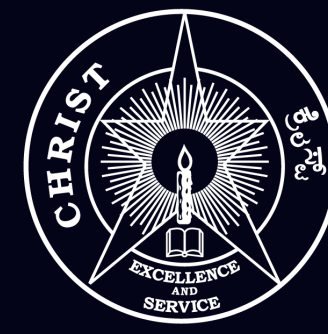
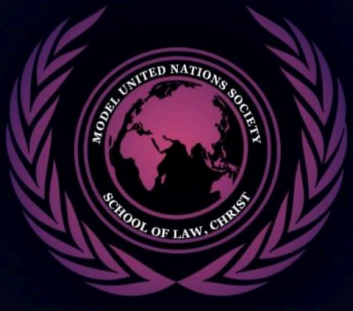


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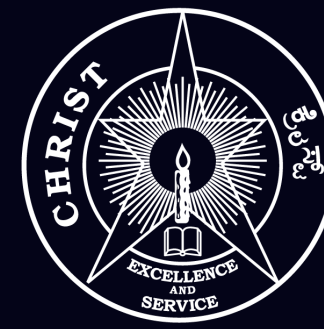
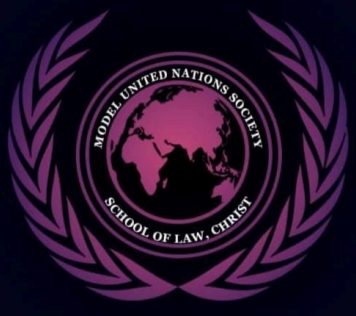
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DELEGATION REGISTRATION

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EXTERNAL DELEGATE REGISTRATION

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TRAVEL DETAILS

Location of School of Law, CHRIST (Deemed to be University):

i. Bangalore Central Campus, Hosur Road, Near Diary Circle,
Bengaluru, Karnataka - 560029

ii. 40 Km from Kempe Gowda International Airport

iii. 10 Km from KSR Bangalore City Junction (Railway Station)

iv. 10 Km from Majestic Bus Stand

v. Opposite Nexus Mall

CONTACT US

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Delegate Affairs: Sristi Goswami (+91 8533097649)

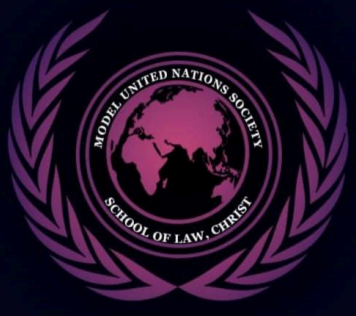
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Goutham Suja (+91 8921130233)

Secretary General: Alden D'Souza



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Thank You
The Model United Nations Society
School of Law
CHRIST (Deemed to be University)

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Goutham Suja (+91 8921130233)

Faculty Coordinator

Ms Diya C R

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Bengaluru- 560029

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